

GOVERNMENT OF INDIA  
MINISTRY OF MINES  
RAJYA SABHA  
UNSTARRED QUESTION NO. 1400  
ANSWERED ON 13.03.2023

**ILLEGAL MINING IN JHARKHAND**

1400# SHRI DEEPAK PRAKASH:

Will the Minister of MINES be pleased to state:

the total number of cases related to illegal mining of major and minor minerals in the State of Jharkhand during the last three years and the details of the action taken thereon?

**ANSWER**

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS  
(SHRI PRALHAD JOSHI)

As per Section 23C of Mines and Minerals (Development and Regulation) Act (MMDR Act) 1957, the State Governments may, by notification in the Official Gazette, make such rules for preventing illegal mining, transportation and storage of minerals and for the purposes connected therewith. Hence, control of illegal mining comes under the legislative and administrative purview of the State Governments.

However, as per quarterly returns on illegal mining (both for major and minor minerals) furnished by the State Government of Jharkhand to the Indian Bureau of Mines, a Sub-ordinate Office of Ministry of Mines, the number of cases of Illegal mining in Jharkhand during the last three years is given as under:

Year	No. of cases of Illegal mining recorded (both major and minor minerals)	No. of FIR Lodged	No. of Court Cases Filed	Fine realised (in Rs Lakh)
2019-20	3,269	786	419	499.22
2020-21	n.r.	n.r.	n.r.	n.r.
2021-22	1,683	461	539	563.66

\*n.r.: - Quarterly Return not received

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